

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 962 of 2021

Asit Kumar Tewary Petitioner

Vs.

The State of Jharkhand & Ors. ... Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. Baibhaw Gahlaut, Advocate

For the Resp.-State : Mrs. Sunita Kumari, AC to GP-I

For the University : Mr. A.K. Mehta, Advocate

For the Resp. No.6 : Mr. Anjani Nand Singh, Advocate

03/07.09.2021 Heard the parties.

Learned counsel for the respondent-University places heavy reliance on Sub Section 14 of Rule 10 of the Jharkhand Universities Act, which deals with the power of the Vice Chancellor for appointment of any teacher or his transfer on any suitable post.

In the instant case, it has to be looked into, whether the said Rule is applicable or not and the interpretation of the said Rule is necessary in the present set of facts.

As prayed, put up this case on 29.09.2021 for further hearing.

(Dr. S.N. Pathak, J.)